



2026:AHC-LKO:41595

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

APPLICATION U/S 482 No. - 4947 of 2026

Mukhtiyar @ Guru @ Ali Mukhtar

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Lko. And
Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Krishna Kumar Tiwari
Counsel for Opposite Party(s)	:	G.A.

Court No. - 12

HON'BLE RAM MANOHAR NARAYAN MISHRA, J.

1. Shri Kaushal Kumar, Advocate has filed his Vakalatnama on behalf of the first informant / respondent No. 2, which is taken on record.

2. Heard learned counsel for the petitioner, learned A.G.A for the State respondent No. 1, Shri Kaushal Kumar, learned counsel for respondent No. 2 and perused the record.

3. By means of the present petition under Section 482 Cr.P.C. (now under Section 528 of the BNSS, a prayer has been made for quashing the entire proceedings of S.T. No. 521 of 2020, *State vs. Mukhtiyar @ Guru*, arising out of F.I.R./Case Crime No. 79 of 2020, under Sections 354(Ka), 452 I.P.C. and Sections 3(1)(Da), 3(1)(Dha) and 3(2)(va) of the S.C./S.T. Act, Police Station Kothi, District Barabanki, pending before the learned Special Judge, S.C./S.T. Act, Barabanki, on the basis of a compromise entered into between the parties.

4. Learned counsel for the petitioner submitted that earlier they have filed Application U/S 482 No. 2541 of 2026 in the same matter. This Court has passed the following order on 25/03/2026, which is produced as under :-

"1. Sri Ram Krishn Mishra, advocate, has put in appearance by way of filing vakalatnama on behalf of opposite party no. 2 and the same is taken on record.

2. Heard learned counsel for the applicant, Sri Krishn Mishra, learned counsel for opposite party no. 2, learned A.G.A. for the State and perused the record.

3. The instant application has been filed for quashing the Charge-sheet No. 153/2020, dated 16.05.2020, under sections ? 354(Ka), 452 I.P.C., & Sections 3(1)(Da), 3(1)(Dha) & 3(2)(va) SC/ST Act, Police Station Kothi, District Barabanki, and Summoning order dated 15.07.2020, passed by Learned Special Judge SC/ST Act, Barabanki, as well as the Entire Proceedings of Case No. 521/2020, 'State Vs Mukhtiyar @ Guru', arising out of F.I.R./Case Crime No. 79/2020, under sections 147, 308, 452, 323, 504, 506 I.P.C., Police Station-Kothi, District- Barabanki, pending in the court of Learned Special Judge, SC/ST Act, Barabanki, in the light of compromise dated 09.03.2026.

4. Learned counsel appearing for the applicants submits that the applicant is innocent and has falsely been implicated in the instant case. He next added that under some misunderstanding, the instant F.I.R. has been lodged against the applicant and thereafter, the parties have amicably compromised their dispute. The compromise deed has been reduced in writing on 09.03.2026, which has been annexed as annexure no.4 to the instant application. He next added that now there is no grievance in between the parties with each other and the criminal proceedings against the applicant is the futile exercise as there is no fate of trial and that is amount to harassment of the applicant and thus, the criminal proceedings against the applicant may be quashed.

5. On the other hand, learned counsel appearing for the opposite parties has supported the version of the learned counsel for the applicant and submits that the parties have settled their dispute amicably through a compromise deed and there is no further grievance of the opposite parties against the present applicant and the criminal proceedings against the applicant may be dropped.

6. Learned A.G.A. appearing for the State has no objection to the contentions aforesaid.

7. Now whether the parties have, in fact, compromised the matter or not,

can best be ascertained by the court below as such compromise has to be duly verified in presence of the parties concerned before the Court.

8. Accordingly, this application is disposed of with a direction to the court concerned that if any such compromise is filed before it, it shall issue notices to all the signatories to the compromise requiring their personal presence and, thereafter, proceed to verify the compromise. If the aforesaid compromise is verified, a report to that effect shall be prepared by the court and the compromise will be made part of the record.

9. The court in that scenario will allow the parties to obtain certified copy of the report as well as compromise and it will be open to the applicant to approach this Court again for quashing of the proceedings.

10. For a period of three months, the proceedings initiated in pursuance of the Charge-sheet No. 153/2020, dated 16.05.2020, under sections 354(Ka), 452 I.P.C., & Sections 3(1)(Da), 3(1)(Dha) & 3(2)(va) SC/ST Act, Police Station Kothi, District Barabanki, and Summoning order dated 15.07.2020, passed by Learned Special Judge SC/ST Act, Barabanki, as well as the Entire Proceedings of Case No. 521/2020, 'State Vs Mukhtiyar @ Guru', arising out of F.I.R./Case Crime No. 79/2020, under sections 147, 308, 452, 323, 504, 506 I.P.C., Police Station-Kothi, District- Barabanki, shall remain stayed so far as applicant is concerned.

11. The trial Court is directed to examine the fact that whether all the parties against whom the charge-sheet was filed, the party in the compromise and in this respect, it shall also sent a report along with the verification order.

12. Office is directed to return the original compromise deed to the learned counsel for the applicant, if any, after taking the photocopy of the same."

5. He next submitted that pursuant to the aforementioned order 25.03.2026, parties have appeared before the trial court and submitted compromise in the present case, which was duly verified by the learned

trial court in presence of parties on 09/03/2026. Copies of compromise deed along with copy of compromise verification order has been filed as Annexure No. 2 and 3 to the affidavit. Therefore, it is prayed that criminal proceedings pending before the trial court may kindly be quashed in terms of compromise.

6. Learned counsel for respondent No.2 has expressed his concurrence to the submissions made by learned counsel for the petitioner and submitted that respondent No. 2 has no objection if proceedings of the present case are quashed in terms of compromise.

7. In view of the above, entire criminal proceedings of S.T. No. 521 of 2020, *State vs. Mukhtiyar @ Guru*, arising out of F.I.R./Case Crime No. 79 of 2020, under Sections 354(Ka), 452 I.P.C. and Sections 3(1)(Da), 3(1)(Dha) and 3(2)(va) of the S.C./S.T. Act, Police Station Kothi, District Barabanki, pending before the learned Special Judge, S.C./S.T. Act, Barabanki, are **quashed** in terms of compromise, which has been duly verified by the learned trial court.

8. The petition stands **allowed** accordingly.

9. Let copy of this order be communicated to the court concerned for intimation and follow up action.

(Ram Manohar Narayan Mishra,J.)

June 19, 2026

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